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WP-13954-2013

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 30<sup>th</sup> OF JUNE, 2025WRIT PETITION No. 13954 of 2013

*SHUBHA TAPDIYA THRU. POWER OF ATTORNEY SMT. VEENA  
TAPDIYA*

*Versus*

*LAND ACQUISITION OFFICER STATE OF M.P. AND 3 ORS. AND  
OTHERS*

Amended as per  
Hon'ble Court order  
dated 23.07.2025 and  
also as per provisions of  
Chapter XVII rule 16 of  
High Court of MP Rules,  
2008.

Officer-on-Special-Duty

*Shri K.L. Hardiya – Advocate for the petitioner.*

*Shri Sunil Jain, Senior Advocate with Ms. Nandini Sharma - Advocate  
for the respondent No.4.*

ORDER

At the outset learned counsel for the petitioners has brought to the notice of this Court order dated 09.04.2025 passed by Coordinate Bench of this Court in W.P. No. 7124/2013 (*Kesar Singh Vs. Principal Secretary, State of M.P. and Others*) and other connected petitions to contend that the case of the petitioners is also similar to the case of the petitioners of those petitions hence the petitioners are also entitled for the same benefit.

02. On going through the dispute as raised in this petition and the order passed in the case of *Kesar Singh (Supra)*, it is found that the case of the petitioners is similar to that case.

03. Consequently, this petition is also disposed off in light of the





order passed in the case of *Kesar Singh (Supra)* and the judgment and directions as contained therein shall be applicable *mutatis mutandis* to the present case also.

(PRANAY VERMA)  
JUDGE

Shilpa